

participate and win a medal. So far we have not won even one single gold medue for our nation which has more than 800 million people.

Therefore we want that the Minister of Information and Broadcasting must show the live telecast for fifteen days of the most important event, that is the World Olympics, that will take place in Barcelona. For that I request all the Members of Parliament to join hands with me and request the Minister of Information and Broadcasting that we must have the opportunity to see what is happening over there in the World Olympics. I thank you very much Sir.

[*Translation*]

SHRI CHANDULAL CHANDRAKAR (Durg): Mr. Speaker, Sir, I am thankful to you for giving me time to speak. Although I take less time, yet today the issue about which I am going to speak is more horrible than the Jalliauwala Bagh Case. Thousands of workers were fired at from all sides on 1st June from 5.30 to 7.30. With the result, it is said that 16 persons have died, although it is very difficult to give the exact number of the people killed. According to my opinion 20,40,50 people might have died. The figures given by the Government are wrong. Besides, more than hundred people are injured and you will be surprised to know that the injured who are admitted to the hospital, are unable to move. They are being compelled to move, because after discharging them from the hospital they are being sent to jail directly. After all what does it mean? How the injured people are being discharged? They are being admitted to the Central jail but there they are not being looked after well.

Mr. Speaker, Sir, not only that, but curfew was also imposed after this incident of 1st June, God knows what might have happened during this period. It is difficult to say but they were stopped, beaten up and the casualties include women and children. 100 children are absconding because of the fear of police. Besides, they are being arrested and taken to jail for investigation as if they are traitors. Aferall, they are the labourers who are demanding their livelihood, justice and work, Besides it, the way the detail of the incident of firing on that day given by the

police at the order of the administration it is said that the judicial enquiry will be held. The declaration, as to who will be the Chairman of the judicial enquiry has not been made so far. You will be surprised to know the developments taking place during this period. Efforts are being made to wipe off all the spots of firing on the wall. Same policy is being followed in case of arrests, so that no proof is available. All these efforts are being made so that the reality will remain obscure. Recently Patwa Sahib has said that these agitators belong to Chhatisgarh Mukti Morcha and they are responsible for the killings. When the Government is holding them guilty, what kind of justice is expected from the Government?

Mr. Speaker Sir, the terror of police in Bhilai has spread upto this extent that it is visible even after eight days of the incident nobody can dare to go for a dialogue with the police. The police is going on arresting the people according to its sweet will. What I mean to say is that the administration has imposed the curfew and the Government said that terrorism has increased because of these people, but my submission is that injustice has been done with them and it is impossible for me to say anything more to comprehend it. Mr. Speaker, Sir, please give me some time... (*Interruptions*).... It is said that 16 persons have been killed there but nobody knows the exact number of casualties... (*Interruptions*) Please give me at least 16 minutes. I mean to say that the main reason of this accident is... (*Interruptions*)...

MR. SPEAKER: All of you will be given opportunity to speak, but do not interrupt in this way. You too will speak on other issue... (*Interruptions*)

SHRI CHANDULAL CHANDRAKAR: This incident of killing has taken place as the Chief Minister and ..** want to be little each other and the guassel is going on to gain popularity. The Industry Minister...** had gone there a few months back and reconciled between the industrialists and the laboureres. He said that the terminated labourers would be re-instated. When the process of reinstating those labourers started, a order was issued from Bhopal not to implement the agreement...**... did not want that the... ** showed gain more

**Expunged as ordered by the Chair.

popularity...*(Interruption)* Besides that, I have something more to say..... *(Interruptions)*....

MR. SPEAKER: Please be brief.

SHRI RAM NAIK (Bombay North): Mr. Speaker Sir, how can the names of the Chief Minister and the Minister of a State can go on record? Their names should be expunge. It is not in conformity with the laws...*(interruptions)*

SHRI CHANDULAL CHANDRAKAR: The Minister of the State is still at Bhilai. The result is that the terrible terror of police is still rampant there. I do not want to disclose anybody's name. Therefore, I submit that some leader of the Bhartiya Janta Party is favouring the police officers there. This way the police is doing whatever it wishes and the terror is increasing like anything. Mr. Speaker, Sir, during the two years tenure of the Bhartiya Janta party rule in Madhya Pradesh these misdeeds are being committed. Now it is beyond the tolerance of the people of Madhya Pradesh. Therefore, through you, I would like to request the Hon. Prime Minister for immediate dismissal of Madhya Pradesh Government before the coming Presidential elections on 13th and the right and justice be restored to the people there. *(Interruptions)*

[English]

SHRI CHITTA BASU (Barasat): Sir, I rise to join Mr. Chandulal Chandrakar in condemning the brutal firing on the innocent protestors at Bhilai. The story is very sad and painful. About 4,000 workers belonging to scheduled castes, scheduled tribes and others were peacefully demonstrating against the industrialists-the employers-for implementing the assurances. *(Interruptions)* The Madhya Pradesh opened fire without giving previous warning leading to the death of more than 17 workers and injuries to more than 100 workers who were present on the occasion.

All the teams, which have visisted the place after the firing had taken place, came to the conclusion that the entire blame rests on the Government of Madhya Pradesh. You will be astonished to learn that a human right activist-PUCL General Secretary-has of late been to Bhilai and he has been arrested. The magistrate has demanded more than Rs. 1 lakh for his bail. It is not possible for anybody to give an assurance for Rs. 1 lakh for seeking bails for a offence, if there is any, of that very nature. *(Interruptions)*

There has been no serious attempt on the part of the Government of Madhya

Pradesh for bringing about a peaceful solution of the dispute. It is known that the Industries Minister entered into some negotiations with the workers' union.

MR. SPEAKER: You don't have to narrate everything which has been already said. Please come to the point.

SHRI CHITTA BASU: How did the situation develop?

MR. SPEAKER: Why is it necessary to repeat?

SHRI CHITTA BASU: The workers were assured that they will be taken back to the jobs. But even after months, the assurances have not been implemented which has really caused resentment among the worker. And this led to the protest demonstration. There are reasons to believe that this agreement or these assurances are not being implemented because of the pressure brought to bear upon by the industrialists' lobbies of the Madhya Pradesh Government. Therefore, it is a fit case on the one hand to intervene by the Government of India, by the Labour Ministry, to take appropriate steps for the resolution of the dispute.

Since it also affects the scheduled castes and the scheduled tribes, it is the Home Ministry which has also got the responsibility. Therefore, I demand that there should be two statements. One should be from the Ministry of Labour so far as entrenchment issue is concerned. There should be another statement from the Ministry of Home about firing.

MR. SPEAKER: If you are long, it becomes less effective. So, please be very brief.

SHRI BASUDEB ACHARIA (Bankura): Sir, what has happened in the steel city of Bhilai on 1st July...

MR. SPEAKER: You don't have to narrate. Please be brief.

SHRI BASUDEB ACHARIA: I will be very brief this time.

MR. SPEAKER: Really brief!

SHRI BASUDEB ACHARIA: But considering the seriousness of the matter, you will also consider. Most of the workers belonged to the tribal people of Chatisgarh area. They were very much peaceful. They were squatting on the railway track. A notice was given to the Government that they would launch this type of movement. The Government of Madhya Pradesh was quite aware of